GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

UNSTARRED QUESTION NO:1703 ANSWERED ON:08.03.2010 SANCTION TO SEZS Ponnam Shri Prabhakar;Thakor Shri Jagdish

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the details of SEZs sanctioned during the Tenth and Eleventh Plans, separately, State-wise; and

(b) the details regarding criteria adopted and sectors identified for setting up of SEZs during the Tenth and Eleventh Plans, separately?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY(SHRI JYOTIRADITYA M. SCINDIA)

(a) and (b): In addition to seven Central Government Special Economic Zones (SEZs) and 12 State/Private Sector SEZs set up prior to the enactment of SEZ Act, 2005, formal approval has been accorded to 575 proposals out of which 348 SEZs have been notified. A total of 105 SEZs have commenced export. Statement containing state-wise and sector-wise distribution of SEZs is placed at Annexure-I and II respectively. Setting up of SEZ is generally private investment driven. Criteria and requirements for setting up of SEZs have been prescribed in the SEZ Rules, 2006.